

ITEM NO.7+5+6+8+9+21

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 335/2024

VANSHIKA YADAV

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(A No. 119476/2024 - EXEMPTION FROM FILING O.T. IA No. 136442/2024  
- INTERVENTION APPLICATION)

WITH

W.P.(C) No. 362/2024 (X)

(FOR GRANT OF INTERIM RELIEF ON IA 130606/2024 FOR EXEMPTION FROM FILING O.T. ON IA 130607/2024 FOR STAY APPLICATION ON IA 135181/2024 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 135182/2024 FOR impleading party ON IA 135183/2024)

W.P.(C) No. 369/2024 (PIL-W)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 131601/2024 FOR INTERVENTION APPLICATION ON IA 135632/2024 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 136116/2024)

W.P.(C) No. 368/2024 (PIL-W)

(FOR EX-PARTE AD-INTERIM RELIEF ON IA 131530/2024 FOR EARLY HEARING APPLICATION ON IA 131968/2024 FOR impleading party ON IA 134489/2024)

W.P.(C) No. 377/2024 (PIL-W)

(FOR EXEMPTION FROM FILING O.T. ON IA 132828/2024 FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 134302/2024)

W.P.(C) No. 376/2024 (PIL-W)

(IA No. 132820/2024 - EXEMPTION FROM FILING O.T. IA No. 132819/2024 - STAY APPLICATION)

W.P.(C) No. 375/2024 (X)

(IA No. 132817/2024 - EX-PARTE STAY IA No. 132818/2024 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 394/2024 (PIL-W)

(FOR PERMISSION TO APPEAR AND ARGUE IN PERSON ON IA 135671/2024)

W.P.(C) No. 382/2024 (X)

W.P.(C) No. 389/2024 (X)

**T.P.(C) No. 1602/2024 (XV)**  
**(IA No. 134285/2024 - EX-PARTE STAY)**

**T.P.(C) No. 1597/2024 (XVI)**  
**(FOR ADMISSION and IA No.133980/2024-EX-PARTE STAY)**

**T.P.(C) No. 1596/2024 (XVI)**  
**(FOR ADMISSION and IA No.133634/2024-EX-PARTE STAY)**

**W.P.(C) No. 383/2024 (X)**  
**(FOR ADMISSION and IA No.134197/2024-GRANT OF INTERIM RELIEF and IA No.134198/2024-EXEMPTION FROM FILING O.T.))**

**T.P.(C) No. 1600/2024 (IX)**  
**(FOR ADMISSION and IA No.134256/2024-EX-PARTE STAY)**

**W.P.(C) No. 381/2024 (X)**  
**(IA No. 133878/2024 - EX-PARTE AD-INTERIM RELIEF)**

**W.P.(C) No. 384/2024 (X)**  
**(FOR ADMISSION and IA No.134205/2024-EX-PARTE STAY)**

**W.P.(C) No. 410/2024 (PIL-W)**

**W.P.(C) No. 419/2024 (PIL-W)**

**W.P.(C) No. 412/2024 (X)**

**W.P.(C) No. 415/2024 (X)**

**W.P.(C) No. 425/2024 (X)**

**W.P.(C) No. 407/2024 (X)**

**W.P.(C) No. 414/2024 (X)**  
**(FOR ADMISSION)**

**W.P.(C) No. 404/2024 (X)**  
**(FOR ADMISSION)**

**W.P.(C) No. 420/2024 (X)**  
**(FOR ADMISSION and IA No.140324/2024-STAY APPLICATION)**

**W.P.(C) No. 423/2024 (X)**  
**(FOR ADMISSION)**

**W.P.(C) No. 427/2024 (X)**  
**(FOR ADMISSION)**

**W.P.(C) No. 401/2024 (X)**  
**(FOR ADMISSION and IA No.136640/2024-EX-PARTE STAY)**

**W.P.(C) No. 403/2024 (PIL-W)**

**(FOR ADMISSION and IA No.136825/2024-EX-PARTE STAY)**

**W.P.(C) No. 398/2024 (X)  
(FOR ADMISSION)**

**W.P.(C) No. 406/2024 (X)  
(FOR ADMISSION and IA No.137965/2024-EX-PARTE AD-INTERIM RELIEF and  
IA No.137964/2024-EXEMPTION FROM FILING O.T.)**

**T.P.(C) No. 1659/2024 (XIV)  
(FOR ADMISSION and IA No.138484/2024-STAY APPLICATION)**

**W.P.(C) No. 379/2024 (X)  
(FOR ADMISSION and IA No.133080/2024-GRANT OF INTERIM RELIEF)**

**W.P.(C) No. 431/2024 (PIL-W)  
(FOR ADMISSION)**

**W.P.(C) No. 441/2024 (X)  
(FOR ADMISSION)**

**W.P.(C) No. 430/2024 (X)  
(FOR ADMISSION)**

**W.P.(C) No. 446/2024 (X)  
(FOR ADMISSION)**

**T.P.(C) No. 1808/2024 (XV)**

**W.P. (C) No. 435/2024 (X)**

**Diary No(s). 28729/2024 (X)**

**W.P. (C) No(s). 417/2024 (X)**

**W.P. (C) No(s). 393/2024 (X)**

**T.P. (C) No(s). 1741/2024 (XV)  
(FOR ADMISSION and IA No.146522/2024-EX-PARTE STAY )**

**T.P.(C) No. 1737/2024 (XV)  
(FOR ADMISSION and IA No.146180/2024-EX-PARTE STAY)**

**T.P.(C) No. 1735/2024 (XV)  
(FOR ADMISSION and IA No.146095/2024-EX-PARTE STAY)**

**T.P.(C) No. 1730/2024 (XV)  
(FOR ADMISSION and IA No.145468/2024-EX-PARTE STAY)**

**W.P.(C) No. 449/2024 (X)  
(FOR ADMISSION and IA No.146615/2024-STAY APPLICATION)**

Date : 18-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
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HON'BLE MR. JUSTICE MANOJ MISRA

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**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 We have heard Mr Narender Hooda, senior counsel appearing on behalf of the petitioners, in part. However, during the course of the discussion in Court, we have also had the benefit of brief interjections by counsel on both sides including by Mr Tushar Mehta, Solicitor General, appearing on behalf of the Union of India and Mr Naresh Kaushik, senior counsel appearing on behalf of the National Testing Agency (NTA).
- 2 The petitioners have submitted that it would be appropriate if the result of the UG-2024 NEET examination is published on the website by the NTA so as to bring about transparency on the centrewise marks obtained by candidates.
- 3 We direct the NTA to publish the marks obtained by students at the UG-2024 NEET examination, while, at the same time, without disclosing the identity of the students. The result should be declared city and centrewise by 12 noon on 20 July 2024 and shall be uploaded on the website of the NTA.
- 4 The material collected by the Bihar Police through the investigation and the report of the Economic Offences Wing of Bihar Police, before the investigation was taken over by the Central Bureau of Investigation, shall be filed with the Court Master by 5.00 p.m. on 20 July 2024.
- 5 List the Petitions at 10.30 am on 22 July 2024.
- 6 IA No 153591 of 2024 in Writ Petition (C) No. 335 of 2024 shall also be listed on 22 July 2024.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

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